

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).6080/2014

(Arising out of impugned final judgment and order dated 05-12-2013 in WC No. 64559/2012 passed by the High Court of Judicature at Allahabad)

THAKUR PRASAD PANDEY TRUST

Petitioner(s)

VERSUS

SANKATHA PRASAD & ORS.

Respondent(s)

Date : 25-04-2019 This petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. S.R. Singh, Sr. Adv.
Mr. Krishna Kumar Yadav, Adv.
Mr. Ujjawal Pandey, Adv.
Ms. Anita Tripathi, Adv.
Ms. Sunita Pandit, Adv.
Mr. Yash Pal Dhingra, AOR

For Respondent(s) Mr. Manish Kr. Choudhary, Adv.
Mr. Ali Sardar Zaidi, Adv.
Ms. Namita Choudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing on behalf of the petitioner is directed to file (i) a copy of the judgment and decree dated 19 December 1953; and (ii) the deed of Dastbardari dated 16 December 1953 within a period of four weeks from today.

List the Special Leave Petition in the week commencing 22 July 2019.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER